

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 418
(TO BE ANSWERED ON 13.12.2018)

AMENDMENTS TO RTI ACT

418. SHRI RAVI PRAKASH VERMA:

SHRI D. RAJA:

SHRI NEERAJ SHEKHAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government is considering a proposal to make some amendments to the Right to Information (RTI) Act;
- (b) if so, the details thereof and what is the stage of the proposal;
- (c) whether the Central Information Commission has been consulted in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): A notice of intention had earlier been given to introduce "The Right to Information (Amendment) Bill, 2018" in the Rajya Sabha for amendments in the Chapter III, IV and VI of the Right to Information Act, 2005.

(c) & (d): The proposed amendments do not involve any social or financial costs which would have necessitated any consultative process outside the Government.

Consultations with Department of Expenditure, Department of Legal Affairs (DoLA) and Legislative Department had been undertaken in this regard.
